

The Tripura S.T. patients (Financial Assistance) Rules, 2016

TRIPURA



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PART--I-- Orders and Notifications by the Government of Tripura,
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Government of Tripura
 TRIBAL WELFARE DEPARTMENT

No.F.11-44/TW/Sett./2014-15/11371-485

Dated, Agartala, the 18th August, 2016

NOTIFICATION

The Governor of Tripura is pleased to frame revised rules to regulate sanction of financial assistance for treatment of S.T. patients under Nucleus Budget Scheme of the Department of Welfare for Sch. Tribes.

1. Short Title, Extent and commencement

These rules may be called the Tripura S.T. patients (Financial Assistance) Rules, 2016, They extend to the whole of Tripura and take immediate effect.

2. Definition

- i) "Government" means the Government of Tripura.
 - ii) "Secretary" means Secretary to the Government of Tripura, Tribal Welfare Deptt.
 - iii) "Director" means the Director of Welfare for Scheduled Tribes.
 - iv) "District Magistrate & Collector" means the District Magistrate & Collector of a District of Tripura.
 - v) "Superintendent of I.G.M./AGMC & G.B.P and Tripura Medical College & Dr. B.R Ambedkar Teaching Hospitals, Agartala" means the Medical Superintendent of I.G.M./AGMC & G.B.P & TMC & Dr. B.R Ambedkar Teaching Hospitals, Agartala.
 - vi) "Director of Health Service" means the Director of Health Services, Tripura.
 - vii) "District Welfare Officer" means the District Welfare Officer of a District.
 - viii) "Sub-Divisional Magistrate" means the Sub-Divisional Magistrate of the Sub-Division within which the patient normally resides.
 - ix) "Sub-Divisional Welfare Officer" means the Sub-Divisional Welfare Officer of the Sub-Division within which the patient normally resides.
 - x) "Medical Officer" means the Medical Officer in - Charge of a Government Hospital or Primary Health Centre etc. in Tripura.
 - xi) "Block Development Officer" means the Block Development Officer a particular Rural Tribal Development Block in Tripura.
 - xii) "S.T." means the community recognized as such by the Government by order issued from time to time.
 - xiii) The term poor will mean the member of a S.T. family living below the poverty line having an annual income of Rs.11,000/- or less.
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3.The Scheme:-

S.T. patients suffering from any disease / disability may be granted financial assistance for their treatment inside Tripura or outside Tripura.

Provided that such financial assistance may be sanctioned only to persons belonging to S.T. who are poor and not in a position to meet the expenses of treatment, subject to the limitations and conditions laid down in Rule-4.

Provided further that no Government employee will be eligible for getting financial assistance under the scheme. Provided further that in case of outdoor patient within ADC, the assistance would be given by the ADC

4.Authorities competent to sanction assistance and limitation of sanction.

I. Subject to other conditions laid down in these rules the Sub-Divisional Officers (SDMs) and Block Development Officer (BDOs) shall be competent to sanction financial assistance not exceeding to Rs.1000/- (Rupees one thousand) only per patient in a financial year in case of urgent need for treatment in any nearest hospital (excluding District/State hospital) in Tripura. If the SDMs & BDOs consider the necessity of giving further financial assistance Rs.1000/- (Rupees one thousand) only to any patient he may recommend the particular case to the competent authority. While recommending for sanction of a higher amount, the SDMs & BDOs must indicate the amount which has already been sanctioned earlier in favour of the applicant.

II. The DWOs shall be competent to sanction financial assistance not exceeding to Rs.1000/- (Rupees one thousand) only per patient in a financial year for treatment in the district level hospital. The DWO, West Tripura District shall be competent to cover state level hospital also. If he considers that financial assistance not exceeding to Rs. 1000/- (Rupees one thousand) only should be sanctioned to a particular patient, he will put up the case with his recommendation to the District Magistrate & Collector.

III. (a) The District Magistrate & Collector of a District shall be competent to sanction financial assistance not exceeding to Rs.1500/- (Rupees one thousand five hundred) only per patient in a financial year for treatment in the nearest hospital.

Provided that the District Magistrate & Collector, West Tripura District shall be competent to sanction financial assistance not exceeding to Rs.1,500/- (Rupees one thousand five hundred) only per patient in a financial year for treatment of indoor patients of I.G.M./G.B.P & Dr. B.R Ambedkar Hospital, Agartala.

(b) If he considers that financial assistance exceeding his competency should be sanctioned to a patient, he may forward the particular case with his recommendation to the competent authority. While recommending any particular case for sanctioned of a higher amount of assistance, the District Magistrate & Collector shall indicate clearly the amount already been sanctioned earlier in favour of the applicant.

IV. (a) The Director of Welfare for Sch. Tribes shall be competent to sanction to a S.T. patient for financial assistance not exceeding to Rs.5000/- (Rupees five thousand) only for treatment inside the State.

(b)The Director of Welfare for Sch. Tribes may recommend any particular case to the Govt. for sanction of financial assistance up to Rs.8,000/-(Rupees eight thousand) only including the assistance, if any already sanctioned to any patient for treatment outside the State.

V. (a) The Secretary to the Government of Tripura, Department of Welfare for Sch. Tribes shall be competent to sanction such amount of financial assistance as he may consider proper and fit but not exceeding the amount of Rs.8,000/-(Rupees eight thousands) only.

(b) Provided that the Government in special circumstances may sanction financial assistance exceeding to Rs.8,000/-(Rupees eight thousand) only for treatment outside the State but not exceeding to Rs.12,000/-(Rupees twelve thousand) only.

VI. One S.T. patient can be sanctioned financial assistance only once in a year. Provided that the Government may under special circumstances sanction financial assistance to a patient twice in a year.

VII. Under special circumstances Government may place fund with the hospital authorities for sanction of payment of assistance to S.T. patients.

5. Procedure for sanction and disbursement.

I. The sanctioning authority shall consider each case for giving financial assistance on receipt of application supported by a Medical Certificate from a Medical Officer, Superintendent of I.G.M./G.B.P./Dr.B.R.Ambedkar hospital or Director of Health Services. For treatment outside the State the Medical Certificate shall be required to be countersigned by the Director of Health Services, Tripura.

- II. Before according sanction the sanctioning authority shall satisfy himself that:-
- a) The applicant is a person belonging to S.T.
 - b) The applicant is suffering from some disease/disability.
 - c) The applicant is too poor to meet the expenses of his/her treatment including other expenses considered essential for treatment.

III. At the time of disbursement of the sanctioned amount the disbursement officer/cashier shall obtain proper receipt from the person who has been sanctioned financial assistance by the sanctioning authority. The disbursement officer/cashier shall also ensure that remark "sanctioned and paid Rs. _____ on _____" is duly recorded in the family Ration Card of the applicant so that the applicant does not get scope for claiming financial assistance more than once from various authorities within the same financial year.

6. Referring a patient for treatment outside the state.

If the Director of Health Services or the Superintendent of I.G.M./ G.B.P./ Dr.B.R. Ambedkar hospital, Agartala considers that proper facilities for treatment of a particular case does not exist in Tripura and it is necessary to refer the patient outside the State (Tripura) for treatment, he shall indicate the same in his report giving the name and place of the hospital where the patient is referred for treatment. In receipt of the report the Director of Welfare for Sch. Tribes or the Secretary, Department of Welfare for Scheduled Tribes as the case may be sanctioned for financial assistance subject to limits laid down under Rule 4(IV)(b), 4(V)(a)/(b) and 4(VI) above.

7. Submission of progress report:

The sanctioning authorities other than the Director of Welfare for Sch. Tribes and the Secretary/ Commissioner, Department of S.T. Welfare shall send monthly progress report of expenditure to the Director of Welfare for S.Ts. The reports of expenditure may be furnished in the proforma to be supplied by the Director of Welfare for Scheduled Tribes.


8. MISC

I. Matters not specifically covered by these rules shall be covered by order/ instruction issued by the Govt. from time to time.

II. Any doubt in respect of these rules may be referred to the Government for clarification and the clarification given by the Government shall be final.

This is issued with the concurrence of Finance Department vide U.O.No.630 /Fin(G)/16, dated 20.07.2016 and in supersession of all previous orders in the matter. This will come into force with immediate effect.

By order of the Governor


(L.H. Darlong)

17/8/16
Secretary to the
Government of Tripura.